

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 117**

**C.P. (IB) No. 36/Chd/Hry/2024**

**IN THE MATTER OF:**

**IDBI Bank Limited**

**...Petitioner-Financial Creditor**

**Versus**

**Kohinoor Foods Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Harsh Garg with Mr. Pulkit Goyal,  
Advocates.

**For the Respondent** : Mr. Ashok Malik, Advocate.

**ORDER**

It is stated by the learned counsel for the Respondent-Corporate Debtor that petitioner has not supplied the authority letter vide which he is competent to file the present petition. Upon which, it is stated by the learned counsel for the petitioner that he has served the notice and the respondents were directed to file the reply and thereafter, rejoinder, if any to be filed. Be it as it may. Last opportunity is granted to the Respondent-Corporate Debtor for filing the reply. Let the same be filed within next two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite.

List on 29.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**

Mukta  
July 15, 2024